

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2113/2011

(Arising out of impugned final judgment and order dated 27-09-2010 in CMWP No.7335/1987 passed by the High Court Of Judicature At Allahabad)

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 29-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Matrugupta Mishra, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s)

Mr. Nagendra Singh, Adv.
Mr. Shwetank Sailakwal, Adv.
Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Three weeks' time, as a last opportunity, is granted to file counter affidavit.

List after four weeks on a non-miscellaneous day.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER